

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.7 - IA/774(AHM)2024
in
C.P. (IB)/152(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

Rajradhe Finance Limited
V/s
Mr.Sandesh Shantaram Chavan

.....Applicant

.....Respondent

Order delivered on: 15/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Monaal Davawala, Adv.
For the Financial Creditor : Ms. Noopur Dalal, Adv.

ORDER

IA/774(AHM)2024

Learned Counsel for the applicant submitted that they have filed report under Section 99(1) of the IBC, 2016. RP stated that the address of the PG was not available as per records when served. He is directed to serve copy of report upon personal guarantor again through RPAD and file proof of service Applicant is directed to appear personally on the next date of hearing and explain the reason for providing wrong information to RP regarding address of the personal guarantor.

List for further consideration on 07.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)